



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. O.A. 702 of 2005

Applicant(s) Jagdish Chandra Sethy Respondent(s) Union of India & others
Advocate for Applicant(s) M/s. D. P. Dhalasamanta Advocate
for Respondent(s) P. K. Behera

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
I.P.O of Res. so filed Copy served. For favour of Registration please as per memo	<p>REGISTER</p> <p>7037805 Registers</p>
30-8-05 S.O. (5) 30/8/05	<p>Order dated 31.8.05</p> <p>Heard Mr. D. P. Dhalasamanta, Ld. Counsel for the applicant.</p> <p>A copy of this O.A. has been served on Mr. U. B. M. hapatra, Ld. Sr. Standing Counsel for the Respondents.</p>
DR 30-8-05 Later Defect removed for Registration	<p>The applicant in this O.A. has disclosed that he has filed an appeal before the Competent Authority i.e. Director of Postal Services, Berhampur Division on 13.11.04 but the same appeal has not till date been disposed of by that authority.</p> <p>Being aggrieved he has approached this Tribunal in this O.A.</p> <p>In the appeal the applicant has raised certain</p>
DR 30-8-05 Registers 7037805	

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O.A.No. 702/2008-

Notes of the Registry

For Admision
Copy served.

Bench.

30.8.08

A copy of Order
With copy of O.A may
be issued to all
Respondents by Post
and copy of Order
may be given to
both the Counsel

29.9.

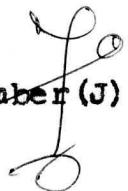
W 29.9.08
S.O-(D)

Orders of the Tribunal

issues regarding denial of reasonable opportunity to him in the departmental enquiry. As he has raised the vital issue which needs to be decided by the Appellate Authority, it would suffice if a direction is issued to the Appellate Authority to dispose of the appeal dtd.13.11.04 filed by the applicant before the authority within a period of 90 days from the date of receipt of this order and the Appellate order should be a speaking and reasoned one.

With the above direction this O.A. is disposed of at the admission stage.

A copy of this order, along with O.A. be handed over to the Appellate Authority for further necessary action as directed above. *sent*


Member (J)


Vice-chairman